

Central Administrative Tribunal  
Principal Bench, New Delhi.

12

R.A. 76 of 1994 In  
O.A. 1474 of 1993

Shri N.V. Krishnan, Vice-Chairman(A)

Shri D.K. Tetri,  
R/o 226, Asian Games Village  
Complex,  
Malwa Singh Block,  
New Delhi.

Applicant

By Applicant in person.

Versus

Union of India through  
The Deputy Director General  
(Postal Accounts and Finance),  
Dept. of Posts, Dak-Tar Bhavan,  
New Delhi.

Respondent

O R D E R

Hon'ble Shri N.V. Krishnan, Vice-Chairman (A)

The applicant seeks a review of my order dated 20.12.1993 in OA-1474/93. I have seen the review application. I am satisfied that it can be disposed of by circulation in chamber and I proceed to do so.

2. In the O.A., the applicant had a grievance about his gratuity and encashment of Earned Leave. The O.A. was allowed in part, only in regard to the gratuity, in regard to which some interest was directed to be paid.

3. The applicant has filed a detailed review application. However, he has not pin-pointed the

exact error apparent on the face of the record which would justify a review of the original order. His review application is in the nature of arguments to establish that the original order passed is wrong.

4. I am of the view that the grounds given by him would be appropriate to challenge the order in an appeal. They are not grounds which point out to any error apparent on record. The review application is dismissed.

*N.V. Krishnan*  
23.6.94

(N.V. Krishnan)  
Vice-Chairman(A)

SLP